

Laying of IGL gas pipeline in Uttarakhand

†3168. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is aware that various gas based power plants and other institutes in Uttarakhand are out of operation on account of non-supply of gas by IGL;

(b) if so, whether Government is aware that there has been adverse impact on industrial development owing to non-supply of IGL gas in the State;

(c) whether State Government and public representatives had requested to lay down IGL pipeline in industrial areas;

(d) if not, whether Government would accept the request made by State Government; and

(e) by when an IGL pipeline would be laid down in industrial areas of the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (e) Gas to various gas based power plants and other industries in Uttarakhand is supplied by entities other than Indraprastha Gas Limited (IGL). IGL is not authorized to supply gas to these plants/industries in Uttarakhand.

Government has established Petroleum and Natural Gas Regulatory Board (PNGRB) in 2007 under the PNGRB Act, 2006. PNGRB grants authorization to the entities for developing a Gas Network in the country. GAIL has laid the trunk gas pipeline upto Rudrapur in Uttarakhand and gas is being supplied to power plants and other industries as per their requirements.

Funding of GAIL pipeline

3169. SHRIMATI VIJILA SATHYANANTH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has agreed to partly fund the ₹ 13,000 crores natural gas GAIL pipeline;

(b) if so, the details thereof;

(c) whether it is also fact that Gas Authority of India Limited (GAIL) has found it difficult to commercially justify the huge investment of ₹ 12,940 crores in absence of either firm source or gas supply of customers; and

† Original notice of the question was received in Hindi.